

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.201/MP/2022

- Subject : Petition under Sections 79 of the Electricity Act, 2003, read-with Article 4.5(a) of the Power Purchase Agreements (PPA) dated 14.2.2020 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI) for supply of 180 MW and 150 MW respectively, read with the back-to-back Power Sale Agreement (PSA) dated 5.2.2020 executed between SECI and Bihar State Power (Holding) Company Limited seeking extension of Scheduled Commercial Operation Date (SCOD).
- Date of Hearing : 22.11.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Solar Energy RJ Two Private Limited (ASERJTPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Hemant Singh, Advocate, ASERJTPL
Shri Harshit Singh, Advocate, ASERJTPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Shri Navin Prakash, Advocate, BSPHCL
Shri J. B. Nidhi, BSPHCL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Respondent No.1, SECI has filed its reply recently after the specified timeline and the Petitioner may, therefore, be permitted some time to file its rejoinder.

2. Learned counsel for the Respondent Nos. 2 to 4, Bihar Utilities submitted that the Respondents could not file their reply within the specified timeline and may be permitted an additional time to file the reply.

3. Considering the requests of the learned counsel for the parties, the Commission directed the Respondents, Bihar Utilities to file their reply within two weeks with copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter. In

the meantime, the interim direction issued vide Record of Proceedings for hearing dated 22.9.2022 shall continue till the next date of hearing.

4. The Petition shall be listed for hearing on 19.1.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**